

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:6762
ANSWERED ON:10.05.2005
REVIEW OF LEGISLATION ON WOMEN AND CHILDREN BY NCW
Verma Shri Ravi Prakash

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the National Commission for Women and the task force on women and children have reviewed the existing enforcement legislations on women and children;
- (b) if so, the recommendations made by the NCW and the Task Force; and
- (c) the steps taken by the Union Government in consultation with the ,concerned MinistriesIDepartments to amend the existing legislation or enact new legislation for empowerment of women and development of children?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KANTI SINGH)

(a)&(b): Yes, Sir. The National Commission for Women (NCW) and the Task Force on Women and Children had reviewed various legislations affecting women from a gender perspective. The list of legislations reviewed by the NCW and the Task Force is annexed.

(c): The Government has constituted a committee to review the progress of examination and implementation of the recommendations made by the NCW and the Task Force with regard to amendment in the laws. . The Committee has representatives from the MinistriesIDepartments administratively concerned with the laws as well as from women voluntary organizations.

Annexure

Annexure referred to in the reply to parts (a) & (b) of Lok Sabha Unstarred Question No.6762 for 10-5-2005 regarding Review of Legislation on Women and Children by NCW.

S.No.	Name of Act	Whether reviewed by	
		NCW	Task Force
1	The Commission of Sati (Prevention) Act, 1987	Yes	Yes
2	Dowry Prohibition Act, 1961	Yes	Yes
3	Indecent, Representation of Women (Prohibition) Act, 1986	Yes	Yes
4	Immoral Traffic (Prevention) Act, 1956	Yes	Yes
5	Family Courts Act, 1984	Yes	Yes
6	Bonded Labour System (Abolition) Act, 1976	Yes	Yes
7	Contract Labour (Regulation & Abolition) Act, 1970	Yes	Yes
8	Employees State Insurance Act, 1948	Yes	Yes
9	Equal Remuneration Act, 1976	Yes	Yes
10	Factories Act, 1948	Yes	Yes
11	Inter-state Migrant Workmen (Regulation of Employment & Conditions of Service) Act, 1979	Yes	Yes
12	Legal Practitioners (Women) Act, 1923	Yes	Yes
13	Maternity Benefit Act, 1961	Yes	Yes
14	Minimum Wages Act, 1948	Yes	Yes
15	Relevant provisions of Indian Penal Code	Yes	Yes
16	Relevant provisions of Code of Criminal Procedure	Yes	Yes
17	Child Labour (Prohibition and	No	Yes

Regulation) Act, 1986

18	Payment of Wages Act, 1936	No	Yes
19	Plantations Labour Act, 1951	No	Yes
20	Workmen`s Compensation Act, 1923	No	Yes
21	Beedi & Cigar Workers (Conditions of Employment) Act, 1966	No	Yes
22	Cinematograph Act, 1952	No	Yes
23	Medical Termination of Pregnancy Act, 1971	Yes	No
24	Pre-natal Diagnostic Techniques (Reguiation & Prevention of Misuse) Act, 1994	Yes	No
25	Juvenile Justice Act, 1986	Yes	No
26	Child Marriage Restraint Act, 1929	Yes	No
27	Foreign Marriage Act, 1969	Yes	No
28	Guardians and Wards Act. 1890	Yes	No
29	Indian Succession Act, 1925	Yes	No
30	Married Women`s Property Act, 1874	Yes	No
31	Hindu Marriage Act, 1955	Yes	No
32	Hindu Succession Act, 1956	Yes	No
33	Indian Divorce Act, 1869	Yes	No
34	Hindu Minority & Guardianship Act, 1956	Yes	No
35	Hindu Adoption & Maintenance Act, 1956	Yes	No
36	Special Marriage Act, 1954	Yes	No
37	Muslim Personal Law (Shariat) Application Act, 1937	Yes	No
38	Relevant provisions of Indian Evidence Act	Yes	No
39	National Commission for Women, Act, 1990	Yes	No
40	Converts Marriage Dissolution Act, 1866	No	No
41	Mental Health Act, 1987	No	No
42	Cine Workers and Cinema Theatre Workers (Regulation of Employment) Act, 1981	No	No
43	Mines Act, 1952	No	No
44	Christian Marriage Act, 1872	No#	No

NCW has given certain comments on the draft Christian Marriage Bill, 2000 proposed by the Legislative Department.